

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.4934
TO BE ANSWERED ON 01.04.2022

REDRESSAL MECHANISM UNDER SWADHAR GREH SCHEME

4934. SHRI VISHNU DATT SHARMA:
SHRI BASANTA KUMAR PANDA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) the objectives of the Swadhar Greh scheme along with the funds allocated and spent under the said scheme during the last two years, State-wise including Odisha;
- (b) whether there is any complaint/grievance redressal mechanism under Swdhar Greh scheme;
- (c) if so, the number of complaints received and disposed off since inception of the scheme; and
- (d) if not, the reason thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The Ministry of Women and Child Development is implementing the Swadhar Greh Scheme revised with effect from 1st April 2016. The Scheme caters to primary needs of women in difficult circumstances – women and girls rendered homeless due to family discord, crime, violence, mental stress, social ostracism or are being forced into prostitution and are in moral danger. Through the provisions of shelter, food, clothing, counseling, training, clinical and legal aid, the Scheme aims to rehabilitate such women in difficult circumstance economically and emotionally. Details of State-wise funds allocated and spent under the scheme during the last two years including Odisha are at Annexure-I.

(b) to (d) Swadhar Greh Scheme envisages monitoring of the implementation of the scheme at District, State and Central level. Swadhar Grehs are monitored by a District Monitoring Committee where at least two members are women. District committee meets at least once in a quarter. Monitoring committee at State level meets at least twice a year and monitors the projects. Continuation of grant to any agency depends on the satisfactory performance as assessed by the State/UT level committee. Ministry of Women and Child Development also reviews the functioning of the Swadhar Greh at regular intervals with the State Government/ UT Administration. As per scheme guidelines, in case of unlawful activities including sexual, mental and physical harassment of inmate by the members of management and staff, the grant will be stopped and blacklisting of the implementing agency will be done without prejudice to criminal action. Data on the number of complaints received and disposed off is not maintained at the Central level.

Annexure-I

Annexure referred to in reply of part (a) of Lok Sabha Un-starred Question No. 4934 for 01.04.2022 regarding Redressal Mechanism under Swadhar Greh Scheme.

(Rupees in Lakhs)

S. No.	States/UTs	Amount allocated during year 2019-20	Amount Spent during 2019-20	Amount allocated during year 2020-21	Amount Spent during 2020-21
1.	Andhra Pradesh	190.93	0	0	0
2.	Assam	143.51	143.51	0	0
3.	Andaman & Nicobar Island	7.27	7.24	3.96	3.95
4.	Arunachal Pradesh	9.69	9.69	10.48	**
5.	Chandigarh	7.99	7.99	8.45	8.45
6.	Chhattisgarh	22.95	21.35	22.89	22.89
7.	Delhi	18.38	17.72	13.10	**
8.	Gujarat	18.31	0	15.26	**
9.	Haryana	0	0	0	0
10.	Himachal Pradesh	5.45	3.05	3.35	6.53*
11.	Jharkhand	18.17	7.88	0	0
12.	Jammu & Kashmir	38.87	38.86	27.76	27.76
13.	Karnataka	221.67	201.53	301.31	272.84
14.	Kerala	32.26	0	71.11	**
15.	Madhya Pradesh	162.05	144.52	53.01	72.97*
16.	Maharashtra	0	0	0	0
17.	Mizoram	71.97	69.23	0	0
18.	Manipur	267.08	267.08	313.74	**
19.	Meghalaya	0	8.58	36.36	**
20.	Nagaland	13.08	13.08	0	0
21.	Odisha	286.73	240.47*	642.96	642.40

22.	Punjab	9.58	0	0	0
23.	Puducherry	7.99	7.99	21.17	21.17
24.	Rajasthan	87.19	0	0	0
25.	Sikkim	10.64	10.47	10.47	10.47
26.	Tamil Nadu	160.12	155.69	432.35	**
27.	Telangana	299.16	219.16	205.26	**
28.	Tripura	26.17	21.36	84.60	80.92
29.	Uttar Pradesh	0	0	0	0
30.	Uttarakhand	0	0	0	0
31.	West Bengal	0	0	155.67	127.14

* Including previous year's unspent balance.

** Complete documents not received.